

**Central Administrative Tribunal
Principal Bench**

**CP No.241/2015
&
CP No.478/2015
in
OA No.4537/2013**

New Delhi, this the 2nd day of December, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

I CP No.241/2015

Naresh Kumar (Aged about 35 years),
S/o Shri Hari Ram,
R/o VPO Risalu, Distt. Panipat,
Haryana-132 103.

...applicant

(By Advocate : Shri J.S. Mann)

Versus

Shri Janak Diggal,
Chairman,
Delhi Subordinate Services Selection Board,
Through its Chairman,
Govt. of NCT of Delhi,
F-18, Karkardooma Institutional Area,
Delhi-92.

...respondent

(By Ms. Sangeeta Rai)

II CP No.478/2015

Naveen Rana,
S/o Shri Rajbir Rana,
R/o Village Jindpur,
P.O. Alipur,
Delhi-110036

...applicant

Versus

Shri Janak Diggal,
Chairman,
Delhi Subordinate Services Selection Board,
Through its Chairman,
Govt. of NCT of Delhi,
F-18, Karkardooma Institutional Area,
Delhi-92.

(By Advocate : Ms.Rashmi Chopra)

ORDER (ORAL)

Mr. Justice B.P. Katakey, Member (J) :-

Heard the learned counsel for applicant. Also heard Ms. Sangeeta Rai and Ms. Rashmi Chopra, learned counsels for the respondents.

2. These two Contempt Petitions have been filed alleging disobedience/ deliberate violation of the directions contained in the order dated 12.09.2014 passed in OA No.4537/2013. According to the applicants the direction issued by the aforesaid order to verify as to whether the applicants have scored the marks above the cut-off marks scored by the last successful candidate has not been complied with and the respondents have not processed their candidature for the post of Teacher (Primary).

3. In the reply filed by the respondents today, it has been stated that the applicants have secured more marks than the last successful candidate and hence they are eligible to be considered for appointment as Teacher (Primary), subject to fulfilling the other eligibility conditions. It has also been stated that the said process of

verification of fulfilling the eligibility criteria is on and the final result would be declared after such verification within a reasonable period of time.

4. It appears from the aforesaid statement on oath made by the respondents in the reply filed that they have verified as to whether the applicants have scored marks above the cut-off marks scored by the last successful candidate, as directed by this Tribunal by the aforesaid order.

5. The respondents are also considering as to whether the other eligibility criteria has been fulfilled by the applicants and other successful candidates, for which according to the learned counsels the respondents would take about three months time to complete and to declare the final result.

6. Having regard to the aforesaid position, we close the contempt proceedings, allowing the respondents to complete the said process and to declare the final result after verification of eligibility conditions of the applicants along with other candidates.

7. Accordingly, the Contempt Petitions are closed. No costs.

(V.N. Gaur)
Member (A)

(Mr. Justice B.P. Katakey)
Member (J)

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